

WRITTEN ANSWERS TO QUESTIONS

[*Translation*]**Schemes to Develop T.V. Industry**

*641 DR. LAXMINARAYAN PAN-
DEYA:
SHRIPHOOLCHAND VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to formulate any new schemes to promote T.V. Industry;

(b) if so, the details thereof;

(c) whether Government propose to import technical know-how to assist T.V. Industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) and (b). Under the TV Policy in force all sectors of Industry, namely small scale sector and organised sector units including MRTP and foreign equity companies with foreign equity not exceeding 40% are allowed to manufacture T.V. sets.

The following specific measures have been taken by the Government to promote TV Industry:

- i) broad-banding of Industrial Licences for Colour TV and B&W TV has been permitted.
- ii) Re-endorsement of Industrial capacity with reference to minimum economic scale of operation has been allowed for Colour Television production.

iii) The TV Industry has been advised to step up marketing and after-sales-service arrangements in rural/semi-urban and remote locations and to devise imaginative ways of increasing sales.

iv) To upgrade the technology base for TV Receivers in the country, a developmental project on System and VLSI Design for Digital TV Receiver has been initiated at leading academic and R&D institutions in the country.

(c) and (d). There is no proposal to import technology for the manufacture of TV Sets. However, technology imports have been and are permitted for TV Components.

[*English*]**Indian Peace Keeping Force**

*642 SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have assessed the loss of life and the achievements of the IPKF during its stay in Sri Lanka; and

(b) if so, the results of such assessment?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). 1155 IPKF personnel lost their lives in carrying out the tasks assigned to them. It has not been possible to determine the exact number of militants or civilians killed.

The IPKF helped to preserve the unity and territorial integrity of Sri Lanka and assured the safety and security of all communities in the North-Eastern Province. Within a short period, the IPKF was also able

to restore normalcy in the Province and ensure the functioning of all educational institutions, hospitals, banks, post and telecommunication facilities, electricity services, transport etc. The IPKF operations also led to even the most obdurate militant groups coming to the negotiating table.

Government are of the view that the IPKF has completed a very difficult task in an exemplary fashion, with dedication and valour.

Pending Environmental Cases in Courts

*643. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the estimated number of environmental cases in Courts pending at present in the country, State-wise; and

(b) the time by which all cases are likely to be cleared and the steps taken to expedite their disposal?

THE MINISTER OF STATE IN THE

MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) As per available information, the total number of environmental pollution case filed by various pollution control agencies and pending in Courts as on December 1, 1989 was 2586. A State-wise break-up is given in the statement below.

(b) The time by which the cases are likely to be cleared depends on the respective Courts. However, to expedite their disposal the following steps have been taken:

- (i) The States have been asked to designate Special Courts under the Code of Criminal Procedure.
- (ii) The State Governments have been asked to strengthen the legal cells in the Pollution Control Boards, and
- (iii) The State Pollution Control Boards have been asked to enlist Panel of Lawyers for pursuing expeditious disposal of the cases.

STATEMENT

State-wise break-up of pending environmental pollution cases filed by various Pollution Control Agencies in various courts in the country as on December 1, 1989

<i>Sl. No.</i>	<i>Name of States</i>	<i>No. of Cases pending in various Courts</i>
1	2	3
1.	STATES	
1.	Andhra Pradesh	0
2.	Assam	—
3.	Bihar	111